

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3702  
ANSWERED ON:27.04.2012  
`REVENUE EARNED FROM STATES`  
Badal Harsimrat Kaur;Tomar Shri Narendra Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) The criteria followed in distribution of tax proceeds to the States`
- (b) The year-wise details of the amount of revenue earned by means of direct and indirect taxes from Madhya Pradesh and from Punjab during each of the last three years; and
- (c) The amount of funds allocated to the said States by the Union Government during the said period?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri Namo Narain Meena)

(a) The criteria and weightage for tax devolution of net Central Tax proceeds to State Governments is based on Population (as per 1971 census) - 25%, Area of the State - 10%, Fiscal Capacity Distance - 47.5%, and Fiscal Discipline - 17.5% as per the recommendations of the 13th Finance Commission. The Government has accepted the recommendations of the Commission.

(b) The information about state-wise collection of revenue is not maintained.

(c) The following State share in Central Taxes was disbursed to the State Governments of Punjab and Madhya Pradesh during the last three financial years:

(Rs. in crore)

State	2009-10	2010-11	2011-12
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Punjab	2144.10	3050.87	3554.31
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Madhya Pradesh	11076.98	15638.51	18219.13
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